

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE
SOUTH DISTRICT, SAKET COURTS COMPLEX, NEW DELHI**

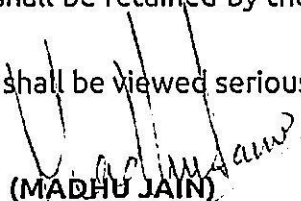
ORDER

In pursuance to the directions contained in letter No. 5177-5178/D-1/Gaz.IA/DHC/2024 dated 30.08.2024 and 7968/CFM/DHC/2024 dated 15.04.2024 (District Courts) of the Hon'ble High Court of Delhi and in order to expeditious disposal of **200 oldest LAC cases of South District** as per Action Plan for Arrears Reduction in District Judiciary, the cases mentioned below in column no. 3 pending in the Court mentioned in column no. 2 are hereby withdrawn and assigned to the court mentioned in column no. 4 **with immediate effect:-**

(1)	(2)	(3)	(4)
Sl. No.	Name of the Transferor Court	Description of Cases Transferred	Name of the Transferee Court
1.	Dr. Yadvender Singh, District Judge-02, South District	LAC/2/2022 titled as TIPAR CHAND AND OTHERS Vs UNION OF INDIA and Anr	Ms. Purva Sareen; District Judge-01, South District
2.		LAC/1/2022 titled as UNION OF INDIA Vs CENTRAL GOVT. AND ORS.	
3.		Misc DJ/53/2022 titled as PRAHLAD Vs UNION OF INDIA	
4.		Misc DJ/78/2022 titled as RAM SINGH AND OTHERS Vs UNION OF INDIA AND OTHERS	
5.		LAC/1/2023 titled as UNION OF INDIA Vs HO RAM AND ORS.	
6.		LAC/2/2023 titled as UNION OF INDIA Vs SHAH MAL THROUGH LRS	
7.		LAC/3/2023 titled as UNION OF INDIA Vs CHALTI (THOROUGH LRS SINCE DECEASED) AND ORS.	
8.		Misc DJ/54/2024 titled as Vijay Singh Vs Union Of India	
9.		Misc DJ/2641/2024 titled as Mangat Deceased(Through Lrs.) Vs Union Of India	

Note:-

- The Ahlmads/ Asst. Ahlmad of the Transferor Court is hereby directed to send the *transferred case files date wise to the transferee courts* and also to display a copy of this Order on the Notice Board of the court concerned for information of all concerned advocates/ parties.
- The connected Execution Petition of the aforementioned matters are also be transferred to the transferee court(s).
- The case(s) which are reserved for orders/judgments shall be retained by the transferror court.
- Non-compliance of the order by any concerned official shall be viewed seriously.


(MADHU JAIN)
 Principal District & Sessions Judge South
 Saket Court Complex, New Delhi

No. Judl-II/F.75/South/Saket/2024 ³³⁸²⁷⁻³⁸ Dated, New Delhi the ³⁰⁻⁹⁻²⁴

Copy of order forwarded to :

- 1 The Registrar General, Hon'ble High Court of Delhi, New Delhi.
- 2 The Principal District & Sessions Judge (HQs), Tis Hazari Court, Delhi.
- 3 The Officers concerned.
- 4 The Officer In-charge, Computer Branch (South), Saket Courts, New Delhi.
- 5 The Branch-In-charge, Filing Section, South District, Saket Court.
- 6 The Secretary, Bar Association, Delhi/New Delhi.
- 7 The Website Committee, Tis Hazari Court, Delhi.
- 8 The PRO/APRO, South District.
- 9 The Branch-In-charge, Computer Branch (South), Saket Courts with the direction to upload the same on the website of District Court Saket.
- 10 PS/Reader to the Ld. Principal District & Sessions Judge (South).
- 11 Notice Board (through Care Taker).
- 12 R & I Branch, South District for uploading for **LAYERS**.



Principal District & Sessions Judge South
Saket Court Complex, New Delhi

Website 593
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